HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No. - 11025 of 2026

Ram Krishna Mishra

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite Party(s)

Counsel for Applicant(s)	:	Rahul Pandey, Rang Nath Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 70

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Shri Rahul Pandey, learned counsel for the applicant, learned A.G.A. for the State and Shri Mithlesh Kumar, learned Advocate holding brief of Shri Ashok Kumar Tiwari, learned counsel for the Bar Council of Uttar Pradesh.

2. Learned counsel for the Bar Council of Uttar Pradesh states that he may be granted a short time to obtain complete instructions.

3. Learned counsel for the applicant does not object to the learned counsel for the Bar Council of Uttar Pradesh seeking instructions, but states that as the police is trying to arrest him, he may be considered for grant of interim anticipatory bail.

4. Learned counsel for the applicant has contended that the allegation against the applicant is of obtaining a B.A.LL.B. degree from the Glocal University, Saharanpur and on verification the said degree was found to be forged. Learned counsel for the applicant has contended that assuming without admitting that the allegations made in the F.I.R. are correct, the offence under Section 338 B.N.S. is not made out. Learned counsel has further submitted that the marks-sheet and other documents remain unverified but have not actually been found to be forged.

5. Learned counsel for the Bar Council of Uttar Pradesh prays that he may be granted a short time to produce the relevant record with respect to the applicant and also obtain specific instructions.

6. Time so sought is granted.

7. Taking note of the arguments of the learned counsel for the applicant that no offence under Section 338 of the B.N.S. is made out and also the fact that the other offences do not entail, in the event of conviction, a period of more than seven years of imprisonment, a prima facie case for grant of interim anticipatory bail is made out.

8. Put up on 25.11.2026 as fresh.

9. The learned counsel for the applicant shall serve a complete copy of the bail application, its affidavit and annexures to the learned counsel for the Bar Council of Uttar Pradesh within 24 hours. When the case is listed next, the name of Shri Ashok Kumar Tiwari, learned counsel for the Bar Council of Uttar Pradesh, shall be shown as counsel for the opposite party.

10. Till the next date of listing, in the event of arrest of the applicant-**Ram Krishna Mishra,** involved in the Case Crime No. 0367 of 2026, under Sections 318(4), 338, 336(3) & 340(2) Bhartiya Nyaya Sanhita, Police Station Civil Lines, District Prayagraj, he shall be released on interim anticipatory bail on his furnishing a personal bond and surety to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

11. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant.

November 4, 2026
Neeraj

(Rajiv Lochan Shukla,J.)

Digitally signed by :-
NEERAJ KUMAR SINGH
High Court of Judicature at Allahabad